

1.	2	3	4	5	6
15.	Manipur	4742.29	4243.64	6111.01	1060.00
16.	Meghalaya	2752.38	1753.42	3438.00	438.00
17.	Mizoram	3732.93	3546.61	5393.89	886.00
18.	Nagaland	2813.71	2191.09	2626.19	547.00
19.	Odisha	1809.47	5405.95	3459.87	535.00
20.	Rajasthan	6031.54	2142.99	2216.02	1351.00
21.	Sikkim	198.00	414.15	845.49	103.00
22.	Tamil Nadu	78.91	178.66	1436.02	44.00
23.	Tripura	1358.95	1036.47	1390.99	259.00
24.	Uttar Pradesh	755.72	227.00	56.00	56.00
25.	Uttarakhand	702.78	657.98	1086.50	164.00
26.	West Bengal	2045.22	949.16	2277.63	237.00
27.	A. & N. Islands	10.00	3.00	0.75	0.75
28.	Daman and Diu	14.76	4.00	10.90	1.00
TOTAL		86564.76	73074.35	74839.41	13223.04360

Inclusion in Scheduled Castes list

†1001. SHRIMATI KANAK LATA SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) names of the States from where certain castes would be included in the list of the Scheduled Castes as per a pending recommendation made following a study of the economic and social condition along with the names of the castes;

(b) names of the castes from the State of Uttar Pradesh in whose respect the proposal for including them in the list of the Scheduled Castes is pending; and

(c) whether a time-frame is set to consider the proposals after their being received from the State Governments?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI SUDARSHAN BHAGAT): (a) As per the Modalities made by the Central Government in June, 1999 and revised in June, 2002, a complete proposal in regard to modification in the list of Scheduled Castes is required to be made by the concerned State Government/Union Territory Administration and it is for them to substantiate the proposal supported by a study. A statement indicating the names of States and their proposal for inclusion of certain castes in the list of Scheduled Castes is given in Statement (*See* below).

(b) Presently no such proposal is pending with the Central Government.

(c) As per the approved Modalities, the proposals made by State Governments/ Union Territory Administrations are initially referred to the Registrar General of India for comments. Proposals agreed to by the RGI are referred to the National Commission for Scheduled Castes (NCSC) for comments. Such proposals which have been agreed to by the RGI and the NCSC, as also approved by the Central Government, are incorporated in the Bill, which is introduced in Parliament. As any amendment in the list of Scheduled Castes can be done only by an Act of Parliament in view of clause (2) of Article 341 of the Constitution of India, no time frame can be assigned in the matter.

Statement

State and caste-wise details of proposals made by the State Governemnts for inclusion in the list of Scheduled Castes

State	Name of community
Bihar	Kanu
Chhattishgarh	Sarathi, Sooth Sarathi, Sahis, Sais, Thanwar Mahra, Mahara Chik Ganda, Chik, Cheek
Jharkhand	Dandachhatra Manjhi
Kerala	Koppalan Madiga Pulluvan Thachar (other than Carpenter) Peruvannan Malayan (Removal of area restriction)

State	Name of community
Madhya Pradesh	Dahiya
Odisha	Amata, Amath
	Bajia
	Jaggili, Jagli
	Buna Pano
	Agheri Kala, Sinduria Kela
	Goudia Kela
	Pana Baishnab, Pano Baishnab
	Kalandi, Kalandi Baishnab, Kalindi Baishnab
	Kandra Baishnab, Kandara Baishnab,
	Bauri Baishnab
	Dhoba Baishnab
	Gokha Baishnab, Gokah Baishnab
	Kesuria
	Bhina, Tula Bhina
	Mehantar, Mehentar
	Sitra, Situria
	Jayantara Pano, Jena Pano
	Khadola
	Pod, Poundra (Bengali Refugees)
Tripura	Chamar-Rohidas, Chamar-Ravidas
	Dhobi
	Jhalo-Malo
Uttarakhand	Namasudra, Pod, Poundra,
West Bengal	Chain (Removal of area restriction)